

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 53/GT/2012

Date: 14.1.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 53/GT/2012**: for approval of tariff of Kawas Gas Power Station (656.20 MW) from 1.4.2009 to 31.3.2014 after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **4.2.2013**:

(A) Reconciliation of actual additional capitalization for 2009-10, 2010-11 & 2011-12 (up to Dec. 2011) with balance sheet:

- (i) Balance sheets duly audited and certified by the auditors for the years 2009-10, 2010-11 and 2011-12 (up to Dec. 2011), along with reconciliation of actual expenditure incurred stage wise and asset wise, to be furnished.

(B) Actual/Projected expenditure during 2009-14:

- (i) The Commission *vide* order dated 30.12.2011 in Petition No. 285/2009 has allowed projected expenditure of ₹449.13 crore (excluding contingency, IDC & FC etc.) during the period 2009-14 under approved R&M schemes for life extension. In the above order, the major part of R&M works was to be completed by 31.3.2012 with balance useful life of the generating station as 11.64 years w.e.f 1.4.2013.

In the truing up application it is submitted that major part of R&M works would be completed in the year 2013-14 with balance useful life of the station of 10 years w.e.f 1.4.2014. Explanation regarding the non-incurring of the expenditure on R&M as approved by the Commission in the order dated 30.12.2011 along with detailed reasoning, to be submitted.

- (ii) The projected expenditure claimed is ₹2.70 crore for RO plant for DM water as new work under Regulation 9(2)(vi) for sustenance and successful operation of the plant. Justification on how this work is covered under Regulation 9(2)(vi), to be submitted.
- (iii) Break-up of expenditure of ₹0.41 crore from 1.4.2011 to 31.12.2011 on actual basis and from 1.1.2012 to 31.3.2012 on projected basis for procurement of CCTV, to be furnished.
- (iv) Clarification/confirmation that all the actual expenditure during the years 2009-10, 2010-11 and 2011-12 (up to Dec. 2011) are the final payments and there is no balance payment left.
- (v) Certify that all the assets of the gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from service from the gross blocks, then the same should be indicated along with the date of putting the asset in use, and the date of taking out the asset from service, along with the depreciation recovered.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)